

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416

IA/1220/ND/2023 IA/3021/ND/2022 IA/3022/ND/2022
IA/3020/ND/2022 IA/5458/ND/2022 IA/845/ND/2023
IA/846/ND/2023 IB/983/ND/2020

IN THE MATTER OF:

Dilwara Leasing and Investment Limited	...	Applicant
Versus		
Vibrant Buildwell Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Anirban Bhattacharya, Adv.
For the RP	: Mr. Abhishek Anand, Mr. Karan Mohli, Mr. Sahil Bhatia, Mr. Vaibhav Mendiratta, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
10.04.2023.

Sd/-
Court Officer